

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-260/ND/2017**

**IN THE MATTER OF:
Neelam Singh**

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 10.02.2020.

Coram:

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :
For Liquidator**

**:Ms. Radhika Rai, Proxy
Counsel**

For Ex-Director

**:Mr. Arun Khatri, Ms. Kriti
Krishna, Advocates**

ORDER

IA No. 1071 of 2020.

Heard the submissions made by the Proxy counsel for the Liquidator. Perused the contents of the application. Application No. 1071 of 2020 is allowed. The Registrar is directed to handover the title deeds of the property kept in the sealed cover with the Registrar vide directions of the Hon'ble Bench to dated 04.01.2019 to the Liquidator to proceed with the sale of the property. The Registrar is also directed to obtain an acknowledgment for handing over the title deeds of the property. The Liquidator is directed to inform the progress of the matter within next three weeks. Matter is adjourned to **03.03.2020**.

-sd-

**(V.K. Subburaj)
Member (T)**

(Meenu)

-sd-

**(P.S.N. Prasad)
Member (J)**